

- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government propose to transfer the required number of houses being constructed in R.K. Puram and other parts of Delhi to the LSS pool;
- (e) if so, the time by which it is likely to be done; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Information is being compiled and will be laid on the Table of the Sabha.

(c) In view of the reply to (a) above, does not arise.

(d) to (f). There is no proposal at present to transfer any houses to Lok Sabha Sectt. Pool from the houses being constructed in R.K. Puram in view of the acute shortage of accommodation in General Pool where officials with 13 to 28 years of service are waiting for allotment of accommodation in various types.

HIL Electronic Corporation

3865. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

(a) the reasons for closure and discontinuance of production in the Hiltron Units functioning in Electronic Sector in the hilly areas of Uttar Pradesh;

(b) the steps being taken to safeguard the interest of the employees;

(c) whether the Government propose to revive the said units; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d). Hiltron Units functioning in electronic sector in the hilly areas of Uttar Pradesh is not under the administrative control of the Government of India, Department of Electronics.

Diversion of LPG Refills

3866. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether under the directive of Indian Oil Corporation the Ministry diverted the LPG refills to Chennai on a priority basis during September/October, 1996;

(b) if so, the reasons therefor;

(c) whether while doing so, the supply to places in other States was diverted to Chennai;

(d) if so, the details thereof;

(e) whether the Ministry has decided to supply LPG to Tamil Nadu on priority basis; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) No, Sir.

(b) Does not arise.

(c) and (d). Interstate movement of LPG cylinders is undertaken from logistic considerations. Bottling plant located in other States are normally supplying LPG filled cylinders to the adjoining States also to meet the requirement under the Industry Supply Plan. For meeting backlogs also product is moved to deficit areas from bottling plants in adjoining areas/states.

(e) No, Sir.

(f) Does not arise.

Leaking Roof

3867. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Vigyan Bhavan roof leaking" appearing in the 'Pioneer' dated September 7, 1996; and

(b) if so, the facts thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The matter was examined and some leakages of isolated places in the roof were noticed. The leakages are due to the cumulative effect of various factors i.e. improper matching of the corrugation of sheets, disturbances due to heavy movement of labour during construction and security personnel subsequently etc. After detailed study of the problem, the Ministry has approved proposals submitted by CPWD regarding remedial measures and action is being taken up to rectify the defects.

CAG Report Regarding DDA

3868. SHRI BHIMRAO VISHNUJI BADADE : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned 'mis-management and technical deficiencies in DDA causing huge financial losses' appearing in the "Dainik Jagran" (Delhi edition) dated August 4, 1996;

(b) if so, the facts thereof including the steps taken/proposed to be taken thereon; and

(c) the action taken/proposed to be taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The factual position is given in the attached Statement.

(c) The Delhi Development Authority has taken action/imposed penalties on the defaulting officers as follows :

- (i) Reduction by three stages in the present pay scale for two year in respect of an Executive Engineer.
- (ii) Reduction to the lowest grade for a period of 5 years which will not affect future increment in respect of an Assistant Engineer.
- (iii) Reduction to the lowest grade for a period of 3 years in respect of two JE's.
- (iv) Reduction to the lowest grade for a period of two years in respect of an Assistant Engineer.

STATEMENT

1. The construction work of 280 Dwelling Units of Cat-II and III alongwith 168 scooter garrages in Pocket F and G at Sarita Vihar was split in two groups, Group-I and Group-II and awarded to the contractor in December, 1984 and May, 1995. The SE (PWD) and Sewerage Circle, Jullandhar where the contractor had executed three works of housing costing Rs. 11 lakhs to Rs. 12 lakhs has given satisfactory performance report in respect of the contractor of the execution of these works. The State Bank of India, Jullandhar has also given satisfactory financial certificate for assignment of the job worth Rs. 50 lakhs. It is, therefore, evident that the performance of the contractor was ascertained before awarding the work. The progress of the work was unsatisfactory and contracts were rescinded in March, 1987.

During site inspection in December, 1986, huge quantity of steel issued departmentally to the contractor was found short at site. An FIR was lodged with the Police in December, 86. The contractor approached the Hon'ble High Court, Delhi in March 1988. The local Commissioner appointed by the Hon'ble High Court verified the material and submitted the report to the Court.

An arbitrator was appointed by the Hon'ble Court but the contractor neither attended most of the

hearing conducted by the Arbitrator nor cooperated in arbitration hearings. DDA's claims included overpayment of secured advance, shortage of material, cost of the work executed departmentally at the risk and cost of the contractor and escalation due to rise in cost. The Arbitrator has yet to publish his award. DDA has approached the Hon'ble High Court of Delhi for intervention in the matter for issue of suitable directions. The case has yet to come up for hearing in the Court. The matter is *subjudice*.

2. DDA had constructed 630 SFS houses in Pocket 5 and 6 of Sector-B., Vasant Kunj during the year 1989-92. MCD sanctioned the Water Supply scheme for housing pocket subject to the condition that DDA shall make interim arrangement of water supply till Municipal Water Supply is made available. Accordingly, DDA installed 4 tube wells with filters and pump houses with motor pumps and other accessories as an interim source of water in the year 1991-92.

The tube wells which were installed were redeveloped to improve the yield and quantity of water as per normal engineering practice. The tube wells are connected to individual network for Water supply with restricted command area serving on an average 50 to 60 flats in the pocket. Once the yield of tube well goes down or the water is not potable the discharge from tube well shall be utilised for horticulture purposes. Thus, the expenditure incurred cannot be termed as infructuous.

Allotment of Land

3869. SHRI JAI PRAKASH AGARWAL :

SHRI SATYAJITSINH DULIPSINH GAEKWAD

Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of the Government for allotment of land to those small scale industrial units in Delhi which are slated for closure as per the directions of the Supreme Court.

(b) if so, the details thereof;

(c) whether the Government have been received some representations or requests from the office bearers of 'Laghu Udyog Mahasangh, Delhi' in this regard;

(d) if so, the details thereof; and

(e) the action taken by the Government so far thereon and the time by which the land is likely to be allotted to these small scale industrial units in some new industrial areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir